**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

I.A. No. 7/2013 in Petition No. 142/MP/2012

Subject : Petition under section 20 "Power to remove difficulty" of Central Electricity Regulatory Commission (Regulation of Power Supply) Regulation 111 of Central Electricity Regulatory Commission (Conduct of Business) regulations 1999 in the matter of non-payment of transmission charges by the beneficiaries to the petitioner.

Date of Hearing : 23.4.2013

Coram : Dr. Pramod Deo, Chairperson
Shri V.S.Verma, Member
Shri M.Deena Dayalan, Member
Shri A.S. Bakshi, Member (E.O)

Petitioner : Power Grid Corporation of India Limited, Gurgaon

Respondents : NTPC Limited and others

Parties present : Shri Mahender Singh, PGCIL
Shri R.P. Padhi, PGCIL
Shri S.S. Raju, PGCIL
Shri V. Srinivas, PGCIL
Shri Rajiv Porwal, NRLDC
Shri V.V. Sharma, NRLDC
Shri Rohit Chhabra, NTPC
Shri A.K. Bishoi, NTPC
Shri S.K. Sharma, NTPC
Shri A.Baso Roy, NTPC
Shri P.B. Venkatesh, NTPC
Shri Uday Shankar, NTPC
Ms. Jyoti Prasad, POSOCO
Shri Rajeev Agarwal, SJVN Ltd.

Record of Proceedings

NTPC Limited has filed Interlocutory Application *inter-alia* seeking directions to PGCIL to consult NTPC before deciding the NTPC Stations and their quantum for regulation of power supply and ensure technical minimum generation

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schedules at all the stations chosen for regulation of power supply at the behest of PGCIL/CTU/Transmission licensee.

2.   The representative of the PGCIL submitted that the counsel engaged in the matter is not available due to personal difficulty and requested to adjourn the matter for two weeks for filing its reply.

3.   The Commission directed to issue notices to the respondents.

4.   The Commission further directed to NTPC to serve copy of the I.A immediately, if already not served. The respondents may file their replies on affidavit by 6.5.2013, with an advance copy to NTPC. NTPC may file rejoinder, if any, by 10.5.2013.

5.   The I.A. shall be listed for hearing on 14.5.2013.

By order of the Commission,

Sd/-
(T. Rout)
Joint Chief (Law)